

ORDER

Re : **Situation arising due to outbreak of the novel coronavirus (COVID-19)**

Keeping in view the prevailing situation arising due to outbreak of the novel coronavirus (COVID-19), Hon'ble the Administrative Committee, after considering the prevailing lockdown situation, has approved that the applicability of order dated 24.03.2020 and all interim/arrangement as to **'the mentioning and listing'** made applicable *vide order No.3/Spl./RG/Misc. dated 30.03.2020 & further extended vide order No.4/Spl./RG/Misc. dated 03.04.2020*, be further made applicable for all working days of this court during the period **15.04.2020 to 01.05.2020**.

Further, it has been decided that all the cases already fixed/listed from 15.04.2020 to 01.05.2020 shall be adjourned by the NIC for the dates mentioned herein below and all interim orders passed in the said cases shall continue till the next date of hearing:-

<u>Date fixed</u>	<u>Next date of hearing</u>
15.04.2020	07.05.2020
16.04.2020	08.05.2020
17.04.2020	11.05.2020

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13.4.2020

18.04.2020 & 19.04.2020	12.05.2020
20.04.2020	13.05.2020
21.04.2020	14.05.2020
22.04.2020	15.05.2020
23.04.2020	18.05.2020
24.04.2020 to 26.04.2020	19.05.2020
27.04.2020	20.05.2020
28.04.2020	21.05.2020
29.04.2020	22.05.2020
30.04.2020	27.05.2020
01.05.2020	28.05.2020

Further, it has been decided that during the aforesaid period, the following directions shall be complied with in cases wherein the mentioning has been allowed by the designated Hon'ble Bench:-

(a) The counsel/party shall be permitted to e-file the petition on the website of High Court with complete scanned copy of the paper book alongwith the scanned Vakaltnama/Power of Attorney and the objections, if any, shall be raised through e-filing module by the office in said case.

(b) An undertaking shall be taken from the counsel to file the original paperbook, complete in all respects including the requisite documents, affidavit(s) and duly signed Vakaltnama/Power of

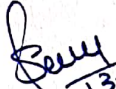
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Attorney etc. in original, **within a week** after the withdrawal of the lockdown.

(c) The court fees may be allowed to be paid online through e-filing module.

(d) The affidavit may be attested by the counsel holding the Power of Attorney and appearing in the case, without requiring it to be attested from Oath Commissioner/Notary Public.

Further, it has been decided that in view of directions of Hon'ble Supreme Court, the hearing of the case through video-conferencing be conducted only through the approved software or the platform.


13.4.2020
(Sanjiv Berry)
Registrar General
13.04.2020